




**The Indian Civil Service (Bengal) Loans Prohibition Regulation
(Repealing) Act, 2022**

Act No. 14 of 2022

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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1153-L.—28th November, 2022.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XIV of 2022

**THE INDIAN CIVIL SERVICE (BENGAL) LOANS PROHIBITION
REGULATION (REPEALING) ACT, 2022.**

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*,
Extraordinary, of the 28th November, 2022.]

An Act to repeal the Indian Civil Service (Bengal) Loans Prohibition Regulation, 1793.

WHEREAS it is expedient to repeal the Indian Civil Service (Bengal) Loans Prohibition Regulation, 1793;

Ben. Regulation
XXXVIII of 1793.

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Indian Civil Service (Bengal) Loans Prohibition Regulation (Repealing) Act, 2022.

*The Indian Civil Service (Bengal) Loans Prohibition
Regulation (Repealing) Act, 2022.*

(Sections 2, 3.)

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Repeal of Ben.
Regulation
XXXVIII of 1793.

2. The Indian Civil Service (Bengal) Loans Prohibition Regulation, 1793, is hereby repealed.

Saving.

3. Notwithstanding such repeal as mentioned in section 2, anything done or any action taken under the Indian Civil Service (Bengal) Loans Prohibition Regulation, 1793, shall be deemed to have been validity done or taken.

By order of the Governor,

PRADIP KUMAR PANJA,
*Secy. to the Govt. of West Bengal,
Law Department.*